



**Central Administrative Tribunal
Principal Bench : New Delhi**

OA No.1413/2021

This the 28th day of July, 2021

Through Video Conferencing

**Hon'ble Mr. R. N. Singh, Member (J)
Hon'ble Ms. Aradhana Johri, Member (A)**

Sh. Baban Singh,
Age about 61 yrs,
S/o. Late Phool Singh
Ex-Trackman, Gr. 'C'
R/o. Vill. Jatola P.O. Faruknagar
Distt. Gurgaon, (Haryana). ...Applicant

(By Advocate: Mr. Lalita Prasad)

Versus

Union of India & Ors.
Through, Divisional Railway Manager,
Delhi Division, Northern Railway
State Entry Road, New Delhi. ...Respondent

(By Advocate : Mr. Krishna Kant Sharma)

ORDER (ORAL)

Hon'ble Mr. R. N. Singh, Member (J) :

The applicant has filed the present OA seeking the following reliefs :-

“(a) to direct the respondents for counting the half period of Casual Service and Substitute service period of 7 year and 6 months as per Circular/Letter issued by respondents and in view of the judgment/Order passed by Hon’ble Apex Court as well as Hon’ble Tribunal for the MACP



benefit, Pensionary benefits and other consequential benefits.

(b) To impose exemplary costs upon the respondents for their illegal and arbitrary action.

(c) Pass any such further order/orders which deem fit and proper in the interest of justice.”

2. Learned counsel for the applicant submits that though the applicant has made oral request on various occasions for redressal of his grievances and seeking reliefs as noted herein above, however, it is admitted that the applicant has not preferred any exhaustive representation to the competent authority, except one legal notice.

3. In the facts and circumstances, Mr. Lalita Prasad, learned counsel for applicant submits that the applicant may be accorded liberty to make comprehensive representation before the respondents within two weeks from today and the respondents may be directed to consider such request within a time bound manner.

4. To such request of the learned counsel for the applicant, there is no objection from the learned



counsel appearing for the respondents.

5. In view of the aforesaid, without going into the merits of the case, claim of the applicant and/or the limitation, if any, involved, the present OA is disposed of with liberty to the applicant to make a comprehensive representation qua his grievance as raised in the present OA, within two weeks from the date of receipt of a copy of this order and respondents are directed that on receipt of such representation, they shall consider and dispose of the same by passing a reasoned and speaking order, keeping in view the relevant rules and instructions on the subject.

6. The OA is disposed of in the aforesaid terms.

There shall be no order as to costs.

(Aradhana Johri)
Member (A)

(R. N. Singh)
Member (J)

/Mbt/Pinki/Arti/